SPM & AVH

ORDER

We have heard the learned counsel for the parties. From Annexure-A3, it is clear that the applicant is holding the JCO post in the General Reserve Engineering Force which has been held by a Full Bench of the Tribunal to be an Armed Force of the Union.

Accordingly, we dismiss the application as not maintainable under Section 2(4) of the Administrative Tribunals Act. The applicant will be at liberty to move appropriate forum in accordance with law.

(AVHARIDASAN) JUDICIAL MEMBER

(SP MUKERJI) VICE CHAIRMAN

15-2-1991

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